

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2349
TO BE ANSWERED ON 09.03.2018

Pollution Controlling Centres

2349. SHRI ALOK SANJAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board has any monitoring mechanism with regard to the functioning of pollution controlling centres in Delhi;
- (b) if so, the details thereof;
- (c) whether there is any proposal to use any modern technique in this regard;
- (d) the number of pollution control centres inspected during the last two years in Delhi and the number of centres found involved in irregularities; and
- (e) the action taken against the centres which were found involved in irregularities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) Transport Department, Government of National Capital Territory, Delhi is responsible for monitoring the performance of equipments, calibration and manpower at the Pollution Control Centres (PCCs). Central Pollution Control Board, Delhi conducts random audit of these PCCs every year in respect of testing facility available, code of practice, procedure followed, technical skill of operator, instrument calibration and reliability of Pollution Under Control (PUC) Certificates issued. The observations, recorded during auditing of PCCs, are forwarded to Transport Commissioner, Department of Transport, Delhi for necessary action.
- (c) Ministry of Road, Transport and Highways has issued draft notification GSR 196 (E) dated 28.02.2018 for the linking of PUC with VAHAN database for proper implementation of PUC regime.
- (d) & (e) CPCB audited 68 PCCs during last 02 years and irregularities were found in 24 of these PCCs. The audit reports have been sent to Transport Commissioner, Department of Transport, Delhi for taking necessary action.
